

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.609/2002

Tuesday, this the 5th day of March, 2002

Hon'ble Shri S.A.T. Rizvi, Member (A)

Birmati
w/o Shri Umed Singh
R/O H.No.2513/192
Tri Nagar, New Delhi-35

..Applicant

(By Advocate: Shri Pradeep Dhayia for Shri Arun
Bhardwaj)

Versus

1. Govt. of NCT of Delhi
through the Chief Secretary
5, Sham Nath Marg
New Delhi

2. Director
Directorate of Technical Education
Pitampura
New Delhi-34

3. Principal
Kasturba Polytechnic for Women
Pitampura
New Delhi-34

..Respondents

O R D E R (ORAL)

Heard the learned proxy counsel for the
applicant.

2. The applicant, employed as Attendant on 23.1.2001 in Kasturba Polytechnic, continues to work as such in the same Polytechnic. Having completed more than a year's service, she is looking for conferment of temporary status on her in accordance with the DOPT's scheme dated 10.9.1993. She also seeks further relief by way of regularization in accordance with the same policy. Insofar as the emoluments are concerned, she is being paid @ 1500/- PM on a consolidated basis, whereas in terms of a certain policy decision of 7.6.2000, she must

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be paid @ 111/- per day. In the same context, the respondents' letter dated 10.3.1998 placed at A-5 indicates that Attendants were required to be placed in the pay scale of Rs.750-940/-. It would appear, therefore, that the emoluments being paid to the applicant neither conform to the policy of 7.6.2000 nor are in accordance with the pay scale applicable to Attendants (A-5).

3. In order to seek redressal of her grievance, the applicant has filed representations time and again beginning with the representation dated 5.3.2001. The last representation made by her and placed on record is dated November, 2001. There has been no response to these representations. The prayer made is for conferment of temporary status and payment of arrears of difference of wages by following the principle of equal pay for equal work.

4. Having regard to the submissions made by the learned counsel and the facts and the circumstances of this case, I find that the interest of justice will be duly met by disposing of this OA at this very stage even without issuing notices with a direction to the respondents to consider the representations filed by the applicant and dispose of the same by passing a speaking and a reasoned order expeditiously and in any event within a period of two months from the date of receipt of a copy of this order. Insofar as the payment of wages is concerned, the respondents will have regard to the observations made in the body of this order above. I

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direct accordingly. The respondents are further directed to refrain from terminating the services of the applicant ^{✓ by law} until 15 days after passing of orders as above.

5. The present OA is disposed of in the aforesated terms at the admission stage itself. No costs

S.A.T. Rizvi

(S.A.T. Rizvi)
Member (A)

/sunil/